

(3)

Date: 9-2-96 Sr.No.4

Heard Mr.G.S.Walia for the applicant and Mr.Ravi Shetty for the respondents. The counsel for the applicant submits that in terms of letter dt. 30-1-1996 of which a copy has been brought on record his claim has been satisfied and the counsel for the respondents states that the letter ^{letter} as a whole would be implemented within a period of four weeks.

In view of this submission the applicant would like to withdraw the O.A.

O.A. disposed of as withdrawn.

M.R.Kolhatkar

(M.R. KOLHATKAR)
Member(A)

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Order/Judgement despatched
to Applicant/Respondent(s)
on 19/2/96

19/2/96